反逐

(

FROM No. 4 (SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

ORDER SHEET

Original Applecation No:-	
Mise Petition No:	
Contempt Petition No:	60 103 (OA 226/2500)
Review Applecation No:	
Name of the Respondant(s): Md	
Advocate for the Applecant:- Advocate for the Respondat:-	un Rajeswar Samma. Nd. A. Rahmer.
Notes of the Hegistry) dat	te 🐉 Order of the Tribunal
This contempt felicing 23.1 as been bild under Sect of Countrs of The Country of Country to, 1971 great with Gre.17 The Administrative Tribund et, 1985 of the contempt country (CAT) Rube 1992 Contempt Proceeding punishment to The	Let a copy of this application be served on the alleged contemner by registered post with A/D and the matter shall thereafter appear before the next available Bench for order. Vice-Chairman
Spendant. Laid before Honble 1. for orders. Section 031 (1)	.2004) Present: Hon'ble Shri Shanker Raju Judicial Member Hon'ble Shri K.V. Prahladan, Administrative Member. None for the parties. Reply has also not been filed. List on 16.3.04.
Geelien ogs (1) Tes laken. Le notice es per courts	Member(A) Member(J)

*

Notice of order of-23/12/03, 16.3.2004 Sent to D/Section for issuing to respondent nos 1 to 4.

Await service report. List on 2.4.2004.

Member (A)

81104

מם

No reply has been 2.4.2004 bilel.

25.3.04

Notice is no live No- 72-75- alaced 13-1-04.

Nh

Present: Hon'ble Shri Kuldip Singh, Judicial Member

Hon'ble Shri K.V. Prahladan, Administrative Member.

Notice of the Contempt Petition has not yet been issued. Fresh notices be issued to the alleged contemners and the matter may be listed before the next available Division Bench.

ICW Prahladum Member (A)

Member(J)

nkm

hepty hus lown filed by The Confermer NO:3.

15.6.04 Present: The Hon'ble Mrs.Bharati
Roy, Judicial Member and Mr.K.V.
Prahladan, Administrative Member,

The learned counsel for the applicant prays for adjournment on the ground that none appears for the alleged contemners.

The matter be posted before the next Division Bench.

Condition
Member(A)

Member(J)

1m.

- 20.7.04

Present: The Hon'ble Mr.K.V. Sachinandan, Judicial Member The Hon'ble Mr.K.V. Prahladan Administrative Member.

When the matter came up for hearing the learned counsel for the applicant submitted that she has received the copy of the reply to de

20.7.04. None for the parties. Let this case be posted on 22.7.04 for orders.

Member(A)

Member(J)

lm

22.07.2004 Present: The Hon'ble Sri K.V. Sachidanandan, Member (J).

The Hon'ble Sri K.V. Prahladan, Member(A).

When the matter came up for hearing, the learned counsel for the Respondents brought attention to this Tribunal of paragraphs 4 and 5 of the reply statement which is as follows:-

"4. The deponent respectfully submits that the petitioners No.1 (Md. Azhar Ali), No. 4 (Shri Mahesh Chandra Das), No. 5 (Sri Hari Chandra Das) and No. 6 (Shri Ramesh Sharma) were appointed grade of CMD(OG) by way of promotion vide letter No. 81620/2/MTD/903/EJC(2) dated 30.12.2003 as amended vide 81620/2/MTD/913/EJC(2) dated 22.1.04 and letter No. 81620/2/MTD/955/EIC(2) dated Feb. 2004 in compliance of the Judgment and Order dated 2.4.2001.

The deponent begs state that the case of other two petitioners (No. 2 Md. Eschar Ali and No. Md. Khan) Salemuddin is process of finalisation and will be materialised very soon only on copliance of required formalities by the petitioners."

The learned counsel for the applicant submitted that he has no instructions from the applicants whether they are already appointed or not. The

Contd/-

1000000

learned counsel for the applicant is directed to take specific instruction from the applicants by the next time and report the Court.

List before the next Division Bench.

Member (A)

member (J)

шþ

23.8.04

Heard learned counsel for the parties.

On the prayer of learned counsel for the petitioner the case is adjourned to 25.8.04 for orders.

Korlinder Member

Member (A)

Vice-Chairman

lm

25 .8 .04

has been sent do

to appliant as

well as to the for the

Rolpon.

pg

Heard counsel for the parties.

As per order recorded separately the C.P. is disposed of.

Wice.

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Contempt Petition

10.XX/R.X.No. 1: 1 60/2003 (O.A.226/2000)

DATE OF DECISION 25-8-2004.

Md Azhar Ali & 5 others.

Sri R. Sharma

•ADVOCATE FOR THE APPLICANT(S).

-VERSUS-

MRXEN ER XERER Col.Binay Kumar & 3 ors.

......RESPONDENT(S)

Sri A.Deb Roy, Sr.C.G.S.C.

... ADVOCATE FOR THE

RESPONDENT(S).

THE HON'BLE MR. D.C. VERMA, VICE KX CHAIRMAN
THE HON'BLE MR K.V.PRAHLADAN, MEMBER (A)

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether the judgment is to be circulated to the other Benches?

 Judgment delivered by Hon'ble Member Vice-Chairman

1

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Contempt Petition No.60 of 2003 (In O.A.226/2000)

Date of Order: This the 25th Day of August, 2004.

The Hon'ble Shri D.C. Verma, Vice-Chairman.

The Hon ble Shri K.V. prahladan, Administrative Member.

1. Md Azhar Ali.

8 ·

- 2. Md Esahar Ali.
- 3. Md Salimuddin Khan,
- 4. Sri Mahesh Chandra Das
- 5. Sri Hari Chandra Das and
- 6. Sri Rameshwar Sharma
 ... Applicants.

 All the applicants are employed in the office of the Garrison Engineer, Satgaon,
 Narengi, Guwahati

By Advocate Sri R.Sharma.

- Versus -

- 1. Col. Binay Kumar,
 Chief Engineer,
 HQ, Eastern Command, Fort William,
 Kolkata-21.
- 2. Brigadier S.S.Grewal, Chief Engineer, Spread Eagle Falls, Shillong Zone, Shillong-11.
- 3. Shri V.D. Khar, AO-II Commandar Works Engineer, Spread Eagle Falls, Shillong Zone, Shillong-11.
- 4. Lt. Col. K.L.Bachani, Garrison Engineer, 583 Engineer Park, Satgaon, Narengi, Guwahati.

• Respondents

By Sri A.Deb Roy, Sr.C.G.S.C.

ORDER

D.C.VERMA (V.C)

Six applicants have filed this petition for contempt against the respondents for non compliance of the Tribunal's order dated 2.4.2001 passed in O.A.226/2000. This petition was filed on 22.12.2003.

2. After the C.P. was filed the respondents have by order dated 30.12.2003, 22.1.04 and February 2004, as mentioned in para 4 of the reply, complied with the direction of the Tribunal in respect of applicant Md Azhar Ali, Mahesh Chandra

D

1

non compliance

Das, Hari Chandra Das and Rameshwar Sharma. The non compliance presently is in respect of applicant Esahar Ali and Md. Salimuddin Khan.

- Learned counsel for the applicant submitted that vide 3. communication dated 13.8.03 the two applicants, namely, Esahar Ali and Salimuddin Khan also found eligible for appearing the Trade Test for CMD(OT) to be conducted by CWE (AF) Borjhar. Vide communication dated 30.8.03 both the applicants have been declared qualified in the Trade Test of CMD(OG) conducted by CWE(A/F) Borjhar on 25.7.2003. The learned counsel for the applicant submits that no order has been issued by the respondents promoting the above two applicants to the grade of CMD(OG). Learned counsel for the respondents, on the other hand with reference to para 5 of the reply, submitted that in respect of these two applicants the matter is under process of finalisation and the same will be decided very soon on completion of required formalities by the petitioners. It is noted that though by Annexure-L communication dated 30.8.03 these two applicants were found qualified in trade test but orders in respect of these applicants have not been passed on the pretext of completiton of formalities, what formalities are required to be completed or made by the applicants are not spelt out in the reply. The respondents should have complied with the direction as the same was required to be done within six months from the date of order as no time limit was given in the Tribunal's order dated 2.4.2001.
- 4. Considering the facts and circumstances of the case with these two applicants as they have cleared the trade test and the respondents are now processing the matter in respect of Md Esahar Ali and Salimuddin Khan the C.p. is disposed of with a direction to the respondents to complete the formalities and pass an order within a period of two months from

1

the date of receipt of this order.

Contempt petition stands disposed of accordingly.

(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER

(D.C.VERMA) VICE CHAIRMAN

pg

ers'a samila alarca
Consideration of the same of the s

₹5

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Contempt Petition (Civil) No. 60 Of 2003

- Between -

Md. Azhar Ali & Others Petitioners

- Versus -

Brigs Col. Binay Kumar & Others ... Respondents

Name of Counsels for petitioners : Sri Rajeswar Sarma Md. Azizur Rahman

Name of Counsel for Respondent

Subject (No.) Department (No.

Filed by : -

(Rajeswar Sarma)

Advocate

December 2003

Azelosz Alra Azelasz Alzi dzelesz Azelasz Alzi gelmen Zelmen Zelm

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL:::

GUWAHATI BENCH : GUWAHATI

Contempt Petition(Civil) No.

/2003

IN THE MATTER OF :

An application Under Section 12 of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985 read with Section 7 of the Contempt of Courts (CAT) Rules 1992 for drawing initiation of a Contempt Proceeding and punishment to the Respondent.

- And -

IN THE MATTER OF :

Wilful disobedience and violation of order (Oral) dated 2.4.2001 in Original Application No.226 of 2000 passed by this Hon*ble Tribunal.

- And -

IN THE MATTER OF :

order dated 1.2.2002 in W.P.(C) No. 539 of 2002 passed by the Hon'ble Gauhati High Court.

- And -

IN THE MATTER OF :

Order dated 23.7.2002 in Misc. Case
No.669 of 2002 arising out of W.P.(C)
No. 539 of 2002 passed by the Hon'ble
High Court.

- And -

IN THE MATTER OF :

order dated 19.5.2003 passed in O.A. No.99 of 2003 by the Hon'ble Tribunal.

- And -

IN THE MATTER OF :

- Md. Azhar Ali (MES-225678),
 Son of Md. Taher Ali,
 Office of Garrison Engineer,
 Satgaon Narengi, Guwahati.
- 2. Md. Esahar Ali (MES-225533) Son of Md. Ibrahim Ali, Office of No. 583 Engineer Park, Garrison Engineer, Satgaon, Narengi, Guwahati.
- 3. Md. Salimuddin Khan, (MES- 225583)
 Son of Late Abdul Khan,
 Office of No. 583 Engineer Park,
 Garrison Engineer, Satgaon,
 Narengi, Guwahati.

- 4. Sri Mahesh Chandra Das (MES-22540), Son of Late Sundar Chandra Das, Office of Garrison Engineer, Satgaon, Narengi, Guwahati.
- 5. Sri Harim Chandra Das (MES-225719), Son of Sri Madhu Ram Das, Office of Garrison Engineer, Satgaon, Narengi, Guwahati.
- 6. Sri Rameshwar Sharma (MES 225708), Son of Sinanati Sharma, Office of Garrison Engineer, Satgaon, Narengi, Guwahati.

· · · · Petitioners

- Versus -

- Col. Binay Kumar
 Chief Engineer,
 HQ, Eastern Command, Fort William,
 Kolkata- 21.
- 2. Brigadier S.S. Brewal, Chief Engineer, Spread Eagle Falls, Shillong Zone, Shillong- 11.
- 3. Shri V.D. Khar, AO-II
 Commandar Works Engineer,
 Spread Eagle Falls,
 Shillong Zone, Shillong- 11.
- 4. Lt. Col. K.L. Bachani, Garrison Engineer, 583 Engineer, Park, Satgaon, Narengi, Guwahati.

... Respondents.

The humble petition of the petitioners above named -

MOST RESPECTFULLY SHEWETH:

- Section 19 of the Administrative Tribunal Act, 1985 before this Hon ble Tribunal being Original Application No. 226 of 2000 seeking reliefs for regularisation of their services in the posts of Mechanical Transport Drivers with effect from the date of extraction of services as Mechanical Transport Drivers in Military Engineer Service and payment in the regular scale of pay in the post of Mechanical Transport Drivers with effect from extraction of services as M. T. Drivers in Military Engineer Service and payment of arrears of payment in the posts of M. T. Drivers with retrospective effect.
 - 2. That the petitioners state that the Respondents entered appearance, filed written statement and contested the case and upon hearing the parties the Hon ble Tribunal passed the order (oral) on 2.4.2001 in 0.A. No.226 of 2000 directing the respondents that this is a case in which the respondents are required to reconsider the matter afresh for absorbing these applicants as M T Driver against available vacancies as well as against the future vacancies subject to their seniority. The respondents while considering the case of the applicants for absorbing them as M T Driver should also consider if necessary to relax the age taking note of the fact that those applicants

have been continuously rendering their services as Drivers since the date of their entry into service and take note of the fact that those applicants are departmental candidates and therefore, their age should be taken note of considering their initial entry as casual Mazdoors. The Hon'ble Tribunal is of the view that to fulfil the constitutional duty and as a model employer, the respondents should take necessary steps for providing them the promotional benefit as M T Driver considering the fact that they have continuously rendered service with the respondents as M T Driver. The respondents shall take all possible steps to remove the grievances of the applicants with utmost expedience.

A copy of order (oral) dated 2.4.2001 passed in 0 A No.226 of 2000 is annexed herewith and is marked as Annexure - A.

3. That the apetitioners have applied for certified copy of the order dated 2.4.2001 in 0.A. No. 226 of 2000 and on obtaining the certified copy of the same submitted on 5.5.2001 before all the respondents including the respondent in this contempt petition by registered post with acknowledgement due and the petitioners submitted the application alongwith certified copy of order dated 2.4.2001 praying for regularisation of their services with effect from the date of discharging duties in the posts of M T Drivers and arrears salary and future payment be made in the scale of Rs. 3050-75-3950-80-4590 per month with

retrospective effect.

A copy of application dated 5.5.2001 is annexed herewith and is marked as Annexure - B.

the certified copy of order (oral) dated 2.4.2001 in O.A.

No.226 of 2000 and an application prayed for regularisation of their services in the post of M T Drivers by registered post with acknowledgement due and the respondents received the copies of the same which were duly acknowledged by the respondents.

Copies of postal receipts and Acknowledgement receipts are enclosed herewith and is marked as Annexure- C Series.

5. That the petitioners state that the respondents challenged the order dated 2.4.2001 in 0.A. No.226 of 2000 passed by this Hon'ble Tribunal before the Hon'ble High Court being W.P.(C) No. 539 of 2002 and upon motion hearing on 1-2-2002, the Hon'ble Court dismissed the Writ Petition and thereby the respondents took four months time to implement the order passed on 2-4-2001 and accordingly the Hon'ble Court granted 4 months time for implementation or order passed on 2-4-2001 in 0.A. No.226 of 2000.

A copy of Order dated 1-2-2002 in W.P.(C)
No.539 of 2002 is annexed herewith and is
marked as Annexure- D.

Engineer, S.E. Falls, Shillong-11 communicated the Chief Engineer formations of Guwahati/Narengi Complex underthe Administrative Control of Commander Works Engineer are having deficiency of 08 numbers of Civilion Motor Driver (CMD) against the prosted strength. The respondents further communicated that in order to ensure implementation of Hon'ble Central Administrative Tribunal/High Court Judgment, the applicants numbering 06 in O.A. number 226/2000 can be accommodated by O.A. of providing appointment on posting wherever applicable through recruitment against the existing vacancies of 8 numbers of C.M.D.

A copy of letter dated 22.3.2002 issued by Commander Works Engineer, Shillong is annexed hereto and is marked as Annexure- E.

Shillong Zone, Shillong-11 communicated on 27-3-2002 that 08 numbers of regular sanction posts of Civilion Motor Driver (CMD) are lying vacant in Garrison Engineer, Narengi, Garrison Engineer, Guwahati and Garrison Engineer, 583 Engineer Park. It may be stated that the petitioners are discharging their duties and liabilities in the post of CMD against those regular sanctioned post since a long-spell of time and the EMM petitioners have not been paid their regular times scale of pay in the post of CMD which is illegal, unfair, unreasonable, arbitrary, unconstitutional and in complete violation of principle of natural justice.

A copy of letter dated 27-3-2002 issued by the Chief Engineer, Shillong-11 is annexed hereto and is marked as Annexure-F.

contd...p/8

a di

8. That the petitioners state that the respondents filed a Misc. Case No. 669 of 2002 in W.P.(C) No. 539 of 2002 before the Hon'ble High Court praying for implementation of order passed by the Hon'ble Court and accordingly need some more time to implement the order and the Hon'ble High Court upon hearing extended the period by four months with effect from 23.7.2002 for implementation of the order.

A copy of order dated 23-7-2002 in Misc. Case
No. 669 of 2002 in W.P.(C) No.539 of 2002 is
annexed hereto and is marked as Annexure- G.

9. That the applicants state that the Additional Chief Engineer (Works) issued a communication under Memo No.70222/OA.226/2000/Legal/61/E 1 dated 03-10-2002 to the petitioners that the judgment dated 2.4.2001 in O.A. No. 226 of 2000 passed by the Hon'ble Tribunal stands implemented. The petitioners state that nothing has been implemented in view of the Hon'ble Tribunal passed order on 2.4.2001 and therefore the communication passed on 03-10-2002 is unreasonable, arbitmary, unfair, illegal and in complete violation of the principles of natural justice.

10. That the petitioners state that the learned counsel for the petitioners sent a notice on 13.11.2002 for implementation of order dated 2-4-2001 in 0.A. No.226 of 2000 by letter and spirit in regularisation of their

condt...p/9

& Br services with effect from the date of discharge in the post of MT Drivers and arrears payment from the said date till date in the post of MT Drivers and future payments in the scale of MT Drivers may be paid regularly and the said notice has been duly received and acknowledged by the respondents and the same have not been implemented till "date.

A copy of notice dated 13.11.2002 is annexed hereto and is marked as Annexure-I.

- 11. That the petitioners state that they came to know that the order dated 2.4.2001 passed in O.A. No.226 of 2000 by this Hon'ble Tribunal has also been communicated to the respondents including this present respondent in this contempt petition through the Administrative Department of the office of the Hon'ble Tribunal. But till date no action has been taken and initiated for regularisation of services of thepetitioners in the post of M T Drivers by the respondents.
- 12. That the petitioners state that the Chief Engineer, Headquarter , Eastern Command Kolkata communicated to the Director General (Personal) at MES, New Delhi under Memo No. 131515/2A/617/Engrs/EIC/(2) dated 19.7.2003 that out of 3 vacancies of MTD released 2 vacancies have been allotted for direct recruitment from among the petitioners for implementation of the CAT Judgment and the same have not been implemented till date.

A copy of communication dated 19.7.2003 is annexed hereto and is marked as Annexure-J.

13. That the petitioners state that the Commandar, Works Engineer, Shillong, communicated under Memo No.1151/OA-226/2000/232 dated 13.8.2003 to Head Quarter Chief Engineer, Shillong that the petitioners fulfilled the criteria for promotion to Civilian Motor Driver (Ordinary Grade) which is to be done in accordancee with judgment of the Hon'ble Tribunal and speaking order issued by the Headquarter and inspite of that the Respondent Contemnors have not implemented the same and as such they are liable to be initiated by Contempt of Courts Act and be punished under the provision of law.

A copy of communication dated 13.8.2003 communicated by C.W.E., Shillong in annexed hereto and is marked as Annexure -K.

Engineer, 583 Engineer Park communicated under Communication No. 1306/B/150/BTA dated 30th August 2003 to C.W.E., Shillong stating that one of the petitioners namely Md. Salimuddin Khan has qualified the trade test of C.M.D.(O.G.) conducted by C.W.E. (A.F.) Borjhar on 25.7.2003. It may be stated that inspite of passing the trade test examination and discharging duties of civilian driver since 1983 the respondent authorities have not promoted the petitioners as Civilian Motor Driver and as such the respondents have willingly and intentionally neglected the judgment and order passed by the Hon'ble Tribunal.

A copy of communication dated 30.8.2003 is annexed hereto and is marked as Annexure-L.

contd...p/11

a sie

- several times in different occasions before the respondents since 5.5.2001 till date praying for regularisation of their services in the post of MT Driver and payment of salary in the post of M T Drivers but no action has been taken by the respondents to regularise the services of the petitioners.
- 16. That the petitioners state that the respondents has not taken any steps to remove the grievances of the petitioners with utmost expedience and the respondents have not taken any steps for providing them the promotional benefit as M. T. Drivers considering the fact that they have continuously rendered services with the Respondents as M. T. Drivers.
- and content of the Hon'ble Tribunal's order dated 2.4.2001 in 0.A. No.226/2000 is absolutely clear and unambigious and the present respondents and other respondents in 0.A. No.226 of 2000 are fully aware of the order passed by the Hon'ble Tribunal. The petitioners further state that the action of the respondents in not complying with the aforesaid order of the Hon'ble Tribunal is deliberate, intentional, wilful and clearly amounts to Contempt of Courts Act, 1971. The respondents by their action have rendered themselves liable for the punishment under section 12 of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985.

- 18. That the petitioners state that the facts and circumstances of the aforesaid action of the respondents in failing to comply of the Hon'ble Tribunal's order shown a considerable disregard in the fairness and justice by person who is holding senior defence post in India reveals a sad commentry.
- 19. That, the petitioners state that the refusal of the respondents to give effect to the order of the Hon ble Tribunal is deligerate, wilful and intentional and the power of Magistracy, prestige and dignity of the Hon ble Court has been seriously undermined by the impugned refusal of the respondents. The petitioners filed a application being 0. A. No.99/2003 and the same was withdrawn on 19-5-2003 with a liberty to km file appropriate application.
- 20. That the petitioners state and submit that it is a fit case to initiate a contempt proceeding by this Hon'ble Tribunal against the respondent for wilful disobedience and violation of the order passed on 2-4-2001 in O.A. No.226 of 2000 by this Hon'ble Tribunal.
- 21. That this application is made bonafide and in the interest of justice.

In the premises aforesaid, it
is most respectfully prayed that Your Lordships
would be graciously pleased to admit this
application, issue notice on the Respondents
to show cause as to why a contempt proceeding
should not be initiated against the respondents

and to show cause as to why knexxkox they should not be punished under Section 12 of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985 read with Section 7 of the Contempt of Courts (CAT) Rules, 1992 for wilful violation and disobedience of the order dated 2.4.2001 passed by this Hon'ble Tribunal in O.A. No.226 of 2000 and further be pleased to issue notice to the respondents to personally appear before this Hon'ble Tribunal and on hearing the parties be pleased to punish the respondents and/or be pleased to pass any such further or other order or orders as Your Lordships may deem fit and proper.

And for this the petitioners as in duty bound, shall ever pray.

Affidavit....

B. Br

AFFIDAVIT

I, Md. Azahar Ali, aged about 37 years, Son of Md. Taher Ali, a Muslim faith, by profession: Service, Office of Garrison Engineer, Satgaon, Narengi, Guwahati in the district of Kamrup, Assam do hereby solemnly affirm and declare as follows:

nying petition and as such I am fully acquainted with the facts and circumstances of the case. I am authorised to swear this affidavit on behalf of other petitioners mentioned in the petition.

This is true to my knowledge.

2) That the statements made in paragraphs 1,11,157

those medicing the state of the submission before this Hon'ble SEEK Tribunal.

And I sign this affidavit on this the $/9 H_{\rm j}$ day of December 2003 at Guwahati.

Identified by me.

Advocate.

Agebox Ali Deponent



before me by the deponent who is identified by Sri AZIZUR RAHMAN Advocate, on this the 19 th day of December, 2003 at Guwahati.

MAGISTRATE, GUWAHATI

finfichel Wagistran.

SUN. 1642

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

//

Original Application No.226 o. 2000

Date o. decision: This the 2nd day o. April 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman
The Hon'ble Mr K.K. Sharma, Administrative Member

- I. Md. Azhar Ali
- 2. Md Esahar Ali
- 3. Md Salimuddin Khan
- 4. Shri Mahesh Chandra Das
- 5. Shri Hari Chandra Das
- 6. Shri Rameswar Sharma

 All are Mazdoors presently serving in
 583 Engineer Park Garrison Engineer,
 Narengi, Guwahati.

.....Applicants

Advocate Mr R. Sharma

versus -

Union of India, represented by Secretary to the Government of India, Ministry of Defence, New Delhi.

The Engineer-in-Chie, New Delhi.

- 3. The Eastern Command, Fort William, Calcutta.
- 4. The Chie, Engineer, Shillong Zone, SE Falls, Shillong.
- 5. The Commandar Works Engineer, Shillong.
- 6. The Commander Works Engineer,
- 7. The Garrison Engineer, Navengi, Gawahati,

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....Respondents

25/11/01 M-Vra

All sked

ORDER (ORAL)

CHOWDHURY.J. (V.C.)

The issue pertains to regularisation of service.

- A took how 2. The applicants are six in number. All of them are presently working as Mazdoors under the respondents. The applicants joined service as Mazdoors and after obtaining motor driving licence they have been rendering their service to the respondents as MT Driver. All the applicants obtained their driving licences on test and issued by the District Transport O. lcer. The respondent authority atter verilying the driving licences from their end, also provided the applicants with licences for driving on military vehicles including motor cycles, cars/station wagons/lorries tc. Das applicants were issued Military Motor Vehicle Driver's licences. By this application these applicants claim for being absorbed as MT Driver with exect from the date of rendering service as MT Driver in the department and to provide the full scale payable to the MT Driver from dute they are discharging their duties. The applicants before moving the Tribunal submitted representation bear e the respondents. Failing to get propert remedy, they have moved this Tribunal for redressel of their grievances.
- The respondents contested the case and submitted their written statement. According to the respondents these applicants accepted duties assigned to them at various stages as Motor Drivers without any protest. Their applications were considered sympathetically, but they could not quality. The respondents stated that as per GE 583 Engr. Park Part I dated 3.2.1992 and 1.11.1995 the applicants were permitted to ply military vehicle without any higher rank and pay, which they could have recused. In para 5 of the written statement the respondents have stated that the candidature of the applicants were considered and rejected by the

afficiled 12103

..

Screening Board on the collowing grounds against each individual;

"(a) Md Azhar Ali ' S/o Md Taker Ali

- : (i) Overage
 - ii) Copy of Employment exchange card is not enclosed with the application
 - iii) Renewal the driving licence upto 14.11.09 only.
- b) Md Eshar All
- : i) Copy or employment exchange card is not exclosed with application.
- c) Md. Salimuddin Khan
- : i) Copy o. employment exchange Card is not enclosed with application
- d) Shri Muhesh Chandra Das
- : i) Copy or employment exchange card is not enclosed with application.
- Son o. Late Sundie Ch
- ii) Validity o. Driving licence expired 20.12.99.
- e) Shri Hari Chandra Das
- i) Copy or employment exchange card is not enclosed with application.

Shri Kameswar Sharma

- : I) Copy o, employment exchange card is not enclosed with application
 - 11) Overaged being date of birth 15.1.60.
 - iii) Validity of licence expired 27.11.97."

Undoubtedly, these applicants are discharging their duties like that of Motor Driver and they are duly qualified to work as MT Driver. According to the applicants a number of vacant posts are there. The reasons cited by the respondents for rejection of the candidature of these applicants cannot not the accepted. The applicants are rendering their service as Mazdoors since a long time and they were engaged as such considering the age and other eligibility criteria. They are all departmental candidates and therefore, the reasons assigned by the respondents for rejecting the claims of applicant Nos I and 6 on the ground of their being overaged cannot be accepted. Similarly, the grounds for rejecting the claim of the other applicants for not enclosing their Employment Exchange Cards and absence of renewal of Driving Licence is also not a valid ground.

The.....

Meded 1203

: 3:

The employees are working as casual Mazdoors under the respondents and I. Employment Exquiring Cond was et all formulate that committy could also have been complied with I, such notice was issued. On the own showing of the respondents, the applicants possessed the Driving Licences and were driving the Wehicles. If the Driving Licences were not reliewed the respondent authority could have taken steps for renewal of the same. In the circumstances, the grounds cited by the respondents cannot be accepted, more so, in view o, the policy adopted by the respondents for providing promotional avenue to MT. Drivers from the Group 'D' employees. A decision for promotion of Group 'D' employees to MT Drivers was taken as ar back as 1995 after the 75th Departmental Steering Committee Meetingtheld on 11.10.1995, where the JCM Member raised a point to identify a separate category, i.e. Mate (MT Driver) since a large number of qualified Mazdoors, Chowkidars and Salaiwalas twere in already deployed on the job of driving vehicles without any extra mont thus corcing them to lace various types of tension.

Mr R. Sharma, learned counsel for the applicants, also brought our rattention to the decision rendered by the Ernakulam Beach of the Central Administrative Tribunal in O.A.No.737 of 1997, V. Ramadas vs. Union o. Indfa and others decided on 2.1.1998, mentioned in 10/98 Swamysnews 69. We have also heard Mr A. Deb Roy, learned Sh. C.G.S.C. 6. Considering all the aspects of the matter, we are of the view that this is a case in which the respondents are required to reconsider the matter alresh for absorbing these applicants as MT Driver against available vacancies as well as against the auture vacancies subject to their seniority. The respondents while considering the case of the applicants for absorbing them as MT Driver, should also consider, i. necessary, to relax the age taking note of the fact that these applicants have been continuoulsy rendering their service as Drivers, since the date of their entry into service and also take note of the fact that these applicants are departmental candidates and therefore, their age should be taken note of considering their initial entry as casual Mazdoors.

AN 8 19/10 3

Me are or the view that to rul. If the Constitutional duty and as a model employer, the respondents should take necessary steps for providing them the promotional benealt as MT Driver considering the fact that they have continuously rendered service with the respondents as MT Driver. The respondents shall take all possible steps to remove the grievances or the applicants with utmost expedience.

7. With the above observation the application is allowed. There shall, however, be no order as to costs.



Sd/ VICE CHAIRMAN
Sd/ MEMBER (Adm)

Seculica to be true Cop; े क्रमणिव प्रवितिषि

1/2020/11/61

हान्द्रधितः Officer (J) जानुमाम् अधिकारी (ज्याविक शासः) Contrel Administrative Tribunes केन्द्रीय प्रशासनिक अधिकरण Guwahati Bench, Guwahati-8 मुक्ताहरी स्मावदीड, पुनाहादी-र

130/4/21·1

All extended 12 10 3

Annexure - B.

BY REGD. POST WITH A/D

Date : 5.5.2001

To

- The Secretary Govt. of India Ministry of Defence, New Delhi.
- Engineer-in-Chief
 Kashmiri Gate, New Delhi.
- 3) Eastern Command port William, Calcutta- 21.
- 4) Chief Engineer, Spread Eagles Falls, shillong- 1.
- 5) Commander Works Engineers, Biinjan

Subject: Prayer for regularisation of services in the posts of MT Drivers from the date of discharging duties of M T Drivers.

Reference : 0.A. No. 226 of 2000

Md. Azhar Ali & Others Applicants.

-Versus -

Union of India & Others ... Respondents.

Respected Sir,

Most respectfully, we beg to state that we have been continuously discharging the duties of the M T Drivers as follows till date and M E S Drivers Licences have been renewed till 21-12-2001

Name	M T Drivers duty			
1. Md. Azhar Ali (MES- 225678)	12-8-87	Till	date	
2. Md. Eashar Ali (MES- 225533)	12-7-83	tt	11	

Attack ed Quan 19/18/03

(2)

3.	Md. Salimuddin Khan (NES- 225583)	12-7-83	Till date
4.	Sri Mahesh Ch. Das (MES- 22540)	09-11-90	n n
5.	sri Hari Chandra Das (MES- 225710)	14-03-88	81 11
6.	Sri Rameswar Sharma (MES- 225708)	30-10-84	11 11

We have approached several times in different occasions for payment salary in the scale of M T Drivers and the same have not been paid till date.

We approached before the Hon'ble Central
Administrative Tribunal, Guwahati Bench redressing our
grievances being O.A. No. 226 of 2000 and the Hon'ble
Tribunal upon hearing between the parties passed the order
on 2.4.2001 directing your honour to take necessary steps
for providing us the promotional benefit as M T Drivers
considering the fact that we have been continuously
rendered services as M T Drivers with M E S and your
honour shall take all possible steps to remover our
grievances with utmost expedience (A copy of order is
annexed herewith for ready reference).

It is therefore, most respectfully prayed that your honour would be graciously pleased to absorb us with effect from the date shown as above in the post of M.T. Drivers Grade 'C' and arrears salary and future payment be made in the scale of Rs. 3050-75-3950-80-4590 P.M.

Attracted 9 19/12/03

(3)

with retrospective effect and for this act of kindness was we shall ever pray.

Yours faithfully,

w 1. Sd/- Azhar Ali

2. Sd/- Eashar Ali

3. sd/- S. Khan,

4. Sd/- Sri Mahesh Ch. Das,

5. Sd/- H.C. Das,

6. Sd/- Rameswar Sharma

Enclo : A copy of order dated 2-4-2001 in O.A. No.226 of 2000

Attasted Qual 103

१८७४:(१११ १७४) भारतीय हाक १८७४:(१११ १७४) 8

Totalian III CF. KASHKIRI. GATE H. BELEE . PHO

W1127aren\$... PS:0.60.Ant)28.00.22/05/2001.13:53:57 HOUSE A MICE DAY !!

SUMMERS CENT CRAINSEL Pl TOTA INDIA POST

to extraor du peras rouse. 975 B. Die

W. Barris Paic. 30. 624178 .60. 327067 .901 . 15:54:32 unve a meeg day.

Charlett och (181001)

AL 7934 (1) PA: > 324.

SHILL STREET GROWN STREET THE STREET TO STREET

1. 1.31, 20,22 103 /2001. 13:54:57

· JULY NING OF DEPENCE

11.2 15.80 pt. 12.45 logo 113.55 pts

编作《中文编》;

GUMMANTI 6.P.A. Entr. 2 RANE: THE CONN MOR ENGL. CHA:SHILLOWS

INS FOR RS. 0 / 2-STAMP Rs. 0 AM): 22.00/ Gas.258 / 09/05/2001 14:31

भारतीय हात्स

SUMMMATT 6.9.8. Cotr.? 14.60 (A) 9.641 HAME: THE GA FAGI. C114: GHY 26 Ü(t)

HIS FUN RS. 0 / P-SIMP Rs. 0 AMI: 22.00/ Gas.238 / 09/05/2001 14:31

GUMAHATI G.P.Q. Cotr.2 REG 80 9642

MAKE: THE GARA ENGI. CHITCHARAROT

THE FOR RS. O / P-STAMP Rs. O ABIL: 27.00/ 6%s.23H / 07/05/2001 14:31

ACKNOWLEDGEMENT

Myske

p.Hables

Annexure - D

ORDER DATED 1-2-2002 IN W.P.(C) NO. 539 OF 2002

PREBENT

THE HON'BLE CHIEF JUSTICE MR R S MONGIA THE HON'BLE MR. JUSTICE AK PATNAIK

1.2.2002

After hearing Mrs MD Sarma learned counsel for the petitioners, we are of the opinion that the view expressed by the learned Central Administrative Tribunal cannot be interferred in the Writ Petition. What has been observed by the learned Tribunal is that the Applicants before the Tribunal who had worked for a pretty long time as Drivers should be considered for absorption as such even by relaxation of their age, Their cases, as per the Tribunal, were rejected wholly on technical ground, like Driving Licence having not been removed, cards from Employment Exchange having not been produced, etc. These aspects have been considered by the Tribunal, and we do not find anything wrong in the judgment of the Tribunal. The writ petition is dismissed.

As this stage, tearned counsel for the petitioners, submitted that some time be granted to carry out the directions of the Tribunal. We consider four months time reasonably to carry out the directions. Consequently, the petitioners are granted four months time from today to carry out the direction of the Tribunal in OA 226 of 2000 dtd. 2.4.2001. In this view, Mr. R. Sarma, learned counsel for the respondents (applicants before the Tribunal states that the applicants would not pursue the contempt petition filed by them before the Tribunal subject to right that they will get it revived if the petitioners fail to consider their cases as per directions of the Tribunal within four months.

ph/ 19/12/03

Sd/- A.K. Patnaik Judge

Sd/- R.S. Mongia Chief Justice

11-22-3-02

Annexure -E

Commander Works Engineers Spread Eagle Falls Shillong -11

OA NO 226/2000 FILED BY SHIR AZHAR ALI AND OTHERS IN CAT GUWAHATI BENCH AND WP(C)539/2002 FILED BY THE DEPTT IN HON'BLE HIGH COURT GUWAHATI.

- 1. Ref E-In-C's Branch , AHQ letter No. 90237/7386 EIC (Legal-B)dtd. 14 Feb 2002 and your HQ Fax letter No. 70222/OA-226/2001/Legal/2/EI dtd 15 Feb. 2002.
- 2. Following comments/information called for the connection with implementation of Hon'ble High Court Judgment pronounced it WP(C) 539/2000 are submitted as under :-
- (a) One vacancy of CMD(OBC)Ex-servicemen has been released for recruitment vide HQ Ce SZ letter No. 70604/4B/IV/124/EIC(I) dtd. 21 Nov 2000 which has been withheld vide HQ CE SZ letter 70602/4C/77/EIC(I) dt. 02 Mar 2001 (Ref to E-In-C's Br. AHQ letter No. PC- 79160/S/PIÆIC (1) dt. 02 Feb 2001). Therefore no recruitment action is pending with this office.
- (b) All the individuals involved in OA 226/2000 are having valid driving license.
- (c) CEs formations of Guwahati/Narengi Complex under the adm control of this office are having deficiency of 08 Nos of CMD against the posted strength, the state of which is indicated against the name of each :-

ser	Fmns	State			
No.			Auth	Holding	Deficiency
1	GE Narangi		10	06	04
2	GE Guwahat E		10	08	02
3	GE 583 EP		-05	03	02
		Total:	25	17	08 Nos.

Altabled 19/19/19

3. It may be seen from the above, that GEs formations mentioned above together accounted for 08 Nos. CMD on deficient side out of which GE Narangi alone accounts fof 04 Nos.

Annexure-E(contd...2)

4. In order to ensure implementation of CAT Guwahati/
High Court Judgement within a period of 04 months the applicants
numbering 06 OA No.226/2000 can be accommodated by way of
providing appointment on posting wherever applicable through
recruitment against the existing vacancies of 08 Nos. CMD,
those Fans together accounted for provided the vacancies to
be released to accommodate the applicants are released against
each GE, The vacancies to be released againse each GEs are as
under:-

Ser No.	Mins	Vacancies to be released
1.	GE Narangi	04 Nos as per existing vacancies
2	GB Guwahati	01 No against the existing vacancies of 02 Nos.
3	CP 583 PD	-do-

the action asp proposed above would not only avoid delay in implementing the CAT/High Court judgment but also obviate the possible amendment of Recruitment Rules. However, the implementation of CAT/High Court judgment is a manner proposed above would provide succour to the applicants in the instant cases OA No but the same would have its impact and become a precedence to negate the effect of all such cases which are likely to occur in near future on all India basis.

In view of above, it is requested to examine and advice the feasibility /admissibility of the action as proposed above to deal with the instant case or otherwise.

Sd/- NK Jain

Copy to :
SE, CWE shillong

GE Narangi- Please intimate the financial effect at the earliest.

phosped 19/12/03

્રિં

Annexure - F
Headquarters

Chief Engineer Shillong Zone SE Falls

Shillong - 793011

IMPLEMENTATION OF CAT GUWAHATI JUDGMENT IN OA NO. 226/2000 FILED BY MD AZHAR ALI AND OTHERS/____

- 1. Ref E-in-C's Br letter No. 90237/7386/EIC(Legal-B)
 dt. 14 Feb 2002, this HQ fax No. 70222/OA 226/2000 /Legal/@m
 03/E1.dt. 15 Feb 2002 and your HQ signal No. 0- 7036 dt. 20
 Mar 2002.
- 2. Case regarding absorption of the applicants in the above OA (six in total) to the post of CMD as per CAT Guwahati verdict dt. 02 Apr 2001 has been examined by this HQ in the light of E-in-C's Br letter under ref and the position is as follows:-
- (a) CWE Shillong vide their letter No.1151/CAT/OA 226/2000/129/E1 dt. 22 Mar 2002 intimated that only one vacancy of CMD (OBC) reserved for Ex- Servicemen was released for direct recruitment during Mar 2000 and the same was utilised. As such no recruitment action is pending with them.
- (b) Vacancy of CMD exists in the following units under the jurisdiction of CWE Shillong.

Ser No.	Unit	<u>Auth</u>	<u>Held</u>	Def
1.	GE Narangi	10	06 /	04
ii.	GE Guwahati	10	08/	02
iii.	GE 583 EP	05	03	02
			Total def	08

- (c) All the applicants of the above OA are possessing valid driving licence.
- (d) As regards age relaxation in respect of applicants it is submitted that Hon'ble CAT Guwahati in their judgment dt. 02 Apr 2001, it has been clearly indicated in para 6 " to relax the age taking note of the fact that these applicants have been continuously rendering their services as

Affected 12/03

Annexure- F(contd..2)

drivers since the date of their entry into service..." in view of this the overage factor should not come on their way while absorbing them to the post of CMD provided fresh vacancies are released by the Govt. The same view has been expressed by E-in-C's also vide para 4 of their letter under ref.

- In view of the above facts it is requested to approach to E-in-C's Br/MOD to release 06(six) vanancy of CMD to grant appointment to the applicants in relaxation of the present ban for direct recruitment at an early date to avoid contempt pstition.
- 4. CWE Shillong is being directed to obtain sufficient extension of time for implementation of the judgment, but same may not come through as in the last hearing, the Hon'ble Judge gave an extension of m four months only against a request of six months BOT requested by the CGSC.
- 5. This is a potential CP Case.

E-in-C's Branch- for into wrt their under ref.

Sd/- KS Mukhopadhyay
SE(SG)
SO I (Pers)
For Chief Engineer

Copy to :-

Army Headquarters

Kashmir House DHQ PO New Delhi-110011

CWE Shillong- Wrt their letter under ref. Please obtain sufficient extension of time well in advance under intimation to all concerned.

. GE Narangi - for infor and necessary action.

Alles Jed

Date of Date fired for Date of delivery Date on about Date of prices time notifying the of the requisite the copy case making or end stemps and ready for over the off stemps and folios delivery applicant to the property of the prices.

4.7.2002 5.8.2002 5.8.2002 5.8.2002 5.8.2002 5.8.2002 5.8.2002

30

(THE HIGH COURT OF ASSAM: NACALAND: MEGHALAYA: MANIPUR: TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

MISC, CASE NO. 669/2002. In W.P(C) No. 539/2002.

- Represented by the Secretary to the Govt of India, Ministry of Defence, New Delhi.
- 2. Engineer-in-chaef, Kashmiri House, New Delhi.
- 3. The Chief Engineer, E.C., Fort William, Calcutta-21,
- 4. The Chief Engineer, Shillong Zone, SE Falls, Shillong-11.
- 5. The Commander Works Engineer, SE Falls, Shillong-11.
- 6. The Commander Works Engineer, Dinjon,
- 7. The Garrison Engineer, Nrangi, Guwahati.

..Petitioners.

and any 103

1. Md.Azhar Ali (MES-225678). S/o Md.Taher Ali, Garrison Engineer, Narangi, Guwahati.

2.Md.Escheri Ali (MES-225533) S/o Md. Ibrahim Ali, 583-Engineer Park Co.

Versus -

583-Engineer Park, Garrison Engineer, Narengi, Guwahati.

Contd

-31-

3. Md.Salimuddin Khan (MES-225638), S/o Lt.Abdul Khan, 583-Engineer Park, Garrison Engineer, Narangi, Guwahati.

- 4. Sri Mahesh Chandra Das (MES-22658)
 S/o Lt. Sunder Ch.Daw,
 Garrison Engineer, Namengi, Guwahati.
- 5. Shri Hari Chandra Das (MES-225719), Son of Sri Madhu Fam Das, Garrison Engineer, Narengi, Engineer Guwahati.
- 6.Sri Rameswar Sharma (MES-225708)

 Garrison Engineer, Narengi, Guwahati.

Respondents.

PRESENT

The Hon'ble the Chief Justice, & The Hon'ble Mr. Justice Amitava Roy,

For the petitioners: -Nr. N.D. Sarma, Addl. GGSC.

For the Respondents: -Mr. R. Sarmah, Advocates.

Date: -23.7.2002. ORDER

Heard Mrs. N.D. Sharma, learned standing counsel for Union of India and Mr.R. Sharma, learned counsel for the respondents.

It is submitted by the learned counsel for the applicants that for implementing the order passed by this Court steps have already been taken. To implement the orders, certain changes have to be effected in the relevant service Rules and thus the application cants need some more time to implement the order of this order.

Considering the fact that the respondents are to be appointed on the posts and for that purpose the Rules have to be amended, we extend the period by four months from today for implementation of the order passed by this Court.

The Misc. Case stands disposed of.

Sd/-Amitava Rhy.
Judge.

Sd/-P.P.Naolekar.

13311

Date 5 A Many (Capying Section)

Chuhati High Court

Authorn 4 U/S 76, Act 1, 1978

Mary 100

Mily : 5012

-32-45

REGISTERED A/D
Headquarters
Chief Engineer
Shillong Zone
SE Falls
Shillong-793011

70222/OA 226/2000/Legal/ 6/ /E1

Os oct 2002

- 1. MES/225678 Md Azhar Ali, Maz C/O GE Narangi
- 2 MES/225533 Md Esahar Ali, Maz C/O GE 583 Engr Park
- MES/225638

 Md Salimuddin Khan, Maz

 C/O GE 583 Engr Park

 >\(\frac{5}{4}\text{OL}\)
 - 4. MES/225648 Shri Mahesh Ch Das, Maz GE Narangi
 - 5. MES/225710
 Shri Hari Chandra Das, Maz
 C/O GE Narangi
 - 6. MES/225708
 Shri Rameswar Sharma, Maz
 C/O GE Narangi

IMPLEMENTATION OF CAT GUWAHATI ORDER DATED 02 APRIL 01 IN OA NO 226/2000 FILED BY SHRIAZAHAR ALIAND OTHERS V/S UOI AND OTHERS

Dear Sir,

1. Honourable CAT Guwahati in their Judgement dated 02 Apr 01 on the OA No. 226/2000 have interalia observed as follows :-

"Considering all the aspects of the matter, we are of the view that this is a case in which the respondents are required to reconsider the matter afresh for absorbing these applicants as MT Driver against available vacancies as well as against the future vacancies subject to their seniority. The respondents while considering the case of the applicants for absorbing them as MT Driver, should also consider, if necessary to relax the age taking note of the fact that these applicants have been continuously rendering their service as Drivers since the date of their entry into service and also take note of the fact that these applicants are departmental candidates and therefore, of considering taken note their age should be as casual Mazdoors. We are of the view that to initial entry fulfil the Constitutional duty and as a model employer, the respondents should take necessary steps for providing them the promotional benefit as MT Driver considering the fact that they have continuously rendered service with the respondents as MT Driver. The respondents shall take all possible steps to remove the grievances of the applicants with utmost expedidence."

All of 19/10/1000

Contd..2/-

2. Your case for appointment as MT Driver have through. It has been decided that your case (except pointment). No. 1 and 4) will be considered on receipt of Govt sanct appointment of MT Drivers subject to your eligibility recruitment rules. As regards age relaxation for appointment this can be relaxed to the tune of Para 33 of Article 51 of Case as regards petitioner 1 & 4 (Sh Md Azhar Ali and Shri Mahes Chandra Das) their educational qualification is Primary pass whereas minimum education required for appointment of MT Driver is Middle Standard. However they can be promoted as Mate MTD and thereafter MT Driver after passing the due trade test of Mate for petitioner No. 1 and MT Driver for petitioner No. 2 after completion of 3 years service as Mate MTD they can be considered for promotion to MT Drivers

3. Similarly petitioners No. 2,3,5 and 6 are advised in their own benefit to give trade test of Mate MTD so/ they can be considered for promotion of Mate MTD and further promoted to MTD on passing the requisite trade test and completion of 3 years service of Mate MTD.

4. In view of the above, the Judgement dated 02 April 2001 on Hon'ble CAT Guwahati in OA No. 226/2000 stands implemented.

Yours sincerely,

(SN Bolakhe)

Col

Addl CF (Wks)

for Chief Engineer

Copy to :-

Lthat

E-in-C's Br(E1C Legal-B)- for information. Army Headquarters DHQ Kashmir House New Delhi - 11

Chief Engineer HQ Eastern Command Fort William Kolkata - 700021

for info wrt their letter No 131900/ 226/ 2000/AA/132/Engrs/E1(Legal) dt 19 Sep 02.

CWE Shillong

You are directed to apprise the above position through CGSC to Hon'ble CAT Guwahati and to close the case.

GE Narangi

GE 583 Engr Park,

Shri A Dev Roy, Advocate, Sr CGSC CAT Guwahati

for information and necessary action please.

A (12)03

contd..p/2.

Kharghuli Cuwahati-781 004 Phone: 635065

Date																																	
		•	٠	•	•	•	•	٠	•	•	•	•	•	•		•	•	٠	•	•	•	•	•	٠	•	٠		•					

- 2 -

Narengi, Cuvahati, I hereby address you as follows :-

1. That my clients joined as Mazdoors and had been discharging duties in the capacity of MT Drivers as follows till date and competent authority of Military Engineer Service issued MES Drivers Licences to my clients since then till date and renewed till 31-12-2002.

Date of continuosly discharging Mt Drivers duty till date. Name of clients 12-8-87. Md. Azher Ali (MES 225833 225678) 12-7-83. Md. Eashar ali (MES 225533) 12-7-83. Md. Salimuddin Khan (Md 225638) Sri Mahesh Ch. Das 9-11-90. (MES 225404) 14-3-83. 5. Sri Hari Chandra Das - (MES 225710) Sri Rameshwar Sharma 30-10-84. (MES 225708)

2. That, my clients have approached several times in different occasions for payment of salary in the conto.

Allo Den 12/03

contd..p/2.

Kharghuli $\sqrt{20}$ Guwahati-781004 Phone: 635065

Date		
	• • • • • • • • • • • • • • • • • • • •	٠

- 3 -

scale of NT Drivers from the date of discharging duties
till date and future payments in the scale of AT univers
regularly and inspite of their repeated requests, the
same have not been paid to them by you till date.

That, my clients redressed their grievances before 3. the Hon'blo Contral Administrative Tribunal being O.A.No. 226 of 2000 praying for promotion and payment of salaries in the scale of MT Drivers with effect from their discharoing duties in the nost of MT Drivers and the Hon'ble Tribunal upon hearing the original application (0. A.) No.226 of 2000, passed the order (oral) dated 2-4-2000 that arounds citted by the respondents in written statement cannot be accepted, more so, in view of the policy adopted by the respondents for providing promotional avenue of MT Drivers from Group 'D' employees. decision for promotion of Group 'D' employees to MT Drivers was taken as far back as 1995 after the 75th Departmental Steering Committee Meeting healton 11-10-1995 where the JCM Newber raised a point to identify a separate category i.e. mate MT Driver since a large number of qualified Mazdoors, Chowkidars and Safainalas were already deployed on the job of driving vehicle without any extra

CXVO -

contd.

Allested 1,2103

54%

Kharghuli XO Guwahati-781 004 Phone: 635065

Date

_ 4 -

payments thus forcing them to face various types of tension.

That, my clients appeared in the Trade Test for Mate MTD held on 25 'pril, 1988 to 29 ' ril, 1988 and declared pass vide Athority: CNC Guwahati letter No.1056/ 2564/EINB dated 21 June 1988 and Md. Eashar Ali passed the Trade test of Motor Driver (Ordinary Crace) Categories and communicated to the concern vide office memo No.1056 Vol-36/5058/EINB dated 16-9-2002 issued by aud. Commandent Vorks Ingineers (AF) Post: Airport, dorjar, Guwahati_781015 and therefore my claents were qualified to be appointed on promotion in the year 1988 in the post of Mate MTD/MT Drivers and now my clients are now made surprised admising them to appear in trade test of Mate MTD for consideration of promotion of Mate MTD/MTD by you without verification of records held and maintained at your office. It may be mentioned that there is no para 33 of Article 51 of CSR emmentioned in your above cited letter and the Central Civil Services Rules contained of Several R les and therefore Para 33 of Article 51 of CSR should have been specified by specific Rules for relaxation of age of to the tune of 33 of Article 51 of CSR.

13/11/a 2

contd.

All a ded 1/2/03

contd..p/2.

Kharghuli 🔏 Guwahati-781004 Phone: 635065

Date

- 5 -

O3-10-2002 it is mentioned that " in view of the above, the judgement dated 2-4-2001 of Hon'ble CAT Guwahati in D.A. No. 226/2000 stands implemented and on the other hand, your office has nothing implemented inspite of discharging duties in the post of MTDriver and my clients have been humiliated by your letter dated Ga-10-2002 which shown a considerable disregard in the fairness and justice by persons who is holding a senior defence post of Indian Army. Further 1 state that the refusal to give effect to the order of the Hon'ble Tribunal dated 2-4-2002 in O.A. No. 226 of 2000 is wilful and intentional and the power of magistracy, prestige and dignity of the Hon'ble Tribunal has been seriously undermined by the appointing authority.

Please take notice that the services of my clients in the post of MT Drivers may please be regularised with effect from the date of discharge in the post of MT. Drivers as shown above and arrears payment from the said dates till date may please be paid within 30 days from the date of issue this notice and future payments in the scale of MT Drivers may please be paid regularly to my

18/11/02

contd.

A 19/12/03

contd..p/2.

- EH

Kharghuli Guwahati-781 004 Phone: 635065

Date

- 5 -

clients. Failure of to do so I have specific and clear instructions from my clients to institute Civil and Criminal proceedings against you before the competent court of law.

This is the last notice and a carbon copy is kept for future cause of action.

Thanking you.

Yours faithfully,

Prince or 13-11, 2-02

(Gri Rajeswar Sarma)

Advocate.

AX129/103

Tolo : 2222 2702

Chief Engineer
HQ Eastern Community
Fort William
Kolkata - 21

131515/2A/ () /Engra/E1C(2)

\ \ J JUL 2003

Dto Gen (Fersonnel) Military Engineer Services Army Headquarters Kashmir House, Maw Dolhi - 11

OA NO 226/2000 FILED BY ND AZHAR ALI AND OTHERS VS UOI AND OTHERS

- 1. Reference your HQ letter No 90237/7386/R1C(Legaler) dt 30 May 2003.
- 2. It is intimated that Speaking Order bearing No 70222/OA 226/2000/Legal/61/El dt 03 Oct 2002 has been issued to the following personnel by CE shillong Zone Re-
 - (a) MES-225678 Md Azhar Ali GE Narangi
 - (b) MES-225533 Md Renhar Ali. QE 583 Engr. 108
 - (c) M69-225638 Md Salunuddin Khan OR 583 Engr
 - (d) MES-225648 Shri Mahesh Ch Das GE Narangi
 - (0) MES-225719 Shri Hari Chandra Das-Or Narangi
 - (£) MES-225708 Shri Rameshwar Sharma-GE Narangi
- J. Out of six personnel, two personnel as mentioned in para 2 (d) & (e) above have already been passed the Track Test of Mate (MTD) during May 2000. They have completed three years of service as Mate (MTD) during May 2003. He they are eligible for promotion to CMD (OG) subject to passing the trade test of CMD (OG) which is being carried out by CME (AF) Borjar.
- 4: Now out of three vacancies of MID released vide your HO signal No 503850/EIC (1) dt 26 May 2003, two vacancies have been sub allotted to CME (AV) Borjar for direct recruitment to the individuals as mentioned in para 2 (4) & (6) above subject to passing the trads test of CMD (04) as par recruitment rules to implement the CAT judgement. One vacancy is being sub allotted to Zonal CE for direct recruitment.
- 5. This is for your information p

pleama.

(Winay Kumar)
Col
Col (Pers)
for Chief Engineer

1100

Copy to 1-

Chief Engineer (AF) Shillong Mone

1. You are requested to instruction (ME (AF) Borjar to conduct the Trade Test of CMD (OG) expedits cously in r/o pers as mentioned

- in para 2 (d) & (e) above for direct recruitment and consider for recruitment and consider for recruitment against vacancy allotted vide this HQ letter No 131303/02/59/Engmi/EIC(I) dt 17 Jul 2003 subject to passing the trade test. Also take an early action to conduct the trade test of Mate (MTD) in r/o remaining pers as mentioned in para 2 (a) to (c) & (f) above to implement the CAT judgement. Pl. Acceptal CAT Physics

2. Please ensure your completion report should warm reach this HQ by 10 Aug 2003 positively.

- Fortnfo and necessary action pl.
- For info and necessary action on priority being court case pl.
- For info and necessary action pl.
- For info and necessary action pl.

CE, shillong Zone

CWE (AF) Borjar

GE Narangi

GE 583 Engr Park

Internal

Copy to 1"

EIC (I)

EI (Legal)

- For: info.

- wrt his letter No 139900/225/2000/MA/ No 7/ Rngrs/El Legal dt 30 Jun 2003.

ph 2 12103

9

Tele : 5048

Commander Works Engineer Spreed Eagle Falls Shillong - 793011.

119 1/61/-226/2000/232/EI

13 Aug 20003

HQ CHIEF ENGINEER Shillong Zone Spreed Eagle Falls Shillong - 793011

OF NO 226/2000 FILED BY MD. AZHAR ALI AND OTHERS

- I. Reference HQ CK EC KALKATA letter No.131515/
 2A/617/Engrs/EIC(2) dated 19 Jul 2003, a copy of which
 has also been endorsed to your HQ amongst others, and GE
 683 Engrs Park letter No.1304/8/119/ELA dated 31 Jul 2003.
- 2. It has been brough out be GE 583 Engrs Park vide letter at reference that following individuals of their division have already passed Trade Test for Mate during the year 1988 and PYO notifying the necessary caualty was published vide their PTO Nos 27/10 and 31/ dated 04 Jul 1988 (copy enclosed). However, as a result of introducti on of new line of premotition for all industrial personnel during the year 1988-89, the under mentioned individuals had opted to new line of premotion as Mate (MTD) and accordingly they were trented as Mate (MTD) :--
 - (a) MES-228633 Md Esahar Ali, Maddoor (PT)
 - (b) MES-225538 Md Salimuddin Khan, Mazdoor (PT).
- In view of above, both the above named individuals are now eligible for appearing Trade Test for CMD (OT) to be conducted by CWE (AF) Barjar as instructed by HQ CEEC Kolkata vide their HQ letter at reference.
- 4. The above named two individuals have already passed the Trade Test for Mate (MTD) during April 88 and accordingly they have completed requisite 3 years of service in Mate (MTD) during April 91. Hence they are now eligible for premotion to CMD (OG) subject to passing

Attested 19/12/03

cont d.

- 2 -

of Trade Test which is to be carried out by GWE(AF)
Borjar. MES/225533 Md Esahar Ali, Mazdoor (Ft) has
already passed the Trade Test of GMD(OG) conducted during
the year 2002 and necessary casualty to this effect
has been published vide GE 583 EF No.39/10/2002 at
30 Sep 2002 (copy enclosed).

- In view of above, MES/225533 Md Esahar Alifulfills the oriteria for promotion to CMD (OG) which is be done in accordinge CAT Guwahati judgement and Speaking order issued by your HQ vide letter No.70222/OA 226/2000/Legal/GI/EI dated 03 Oct 2002. As regard MES/225538 Md Salimuddin Khan, who has blready passed the T/T for Mate (Mtd) alongwith Md Esahar Ali during 1988, GE 583 is being asked to take the matter with CWE (AF) Borjar for conducting necessary T/T for CMD (OG).
- In view of above, may case for absorbing MES/
 225533 Md Esahar Ali Mazdoor (PT), who has already passed
 the Trade Test for CMD(OG), against the functional post of
 CMD(OG) please be considered and taken up with the
 appropriate authority as par recruitment rules to
 implement the CAT Judgement. In this connection you
 may please find enclosed representation received from
 each individual.

(V
AG-II
For CWE Shilling

Encls :- As above.

Copy to :-

1. HQ Chief Engineer - Wrt above for information and keskern kommand and necessary action pleased. Eastern Command Engineer's Branch for William Kolkata - 21

AH28/201

cont d.

3 -

2. EG Nonglyer West Upper Shillong -793009

HQ Chief Engineer (AF) - Pleased refer HQ CEEC Shillong Zone Kolkata letter No. Elephat Falls 131615/24/617/Engrs/E 131615/2 A/617/Engrs/EIC(2) dated 13 Jul 03 and it is requested to instruct requested to instruct CWE(AF) Borjar to conduct trade Test in respect of MES/225538 Md Salimuddin Khan for CMD(OE) along with others to implement CAT Judgement.

CWE(AF) Borjar 3.

for information and nacessary action pleased.

CE 583 Engrs Part C/C 90 APO

Please ensure that case for conducting Trade Test of CMD(OG) in respect of MES/225538 Md Salimuddin Khan is taken up with CWE(AF) Borjar.

GE 523 EP

Tola | 5048

Commander Works Engineer Spread Engle Falls Falls

1151/04-236/2000/252-/51

13 AMS 2983/4

Ry Chief Legineer Shillong Zeno Aproca Cagle Falls Shillong 793011

with the state of the state of

VALUE ELLEGISCO PROPERTIES DE LES PROPERTIES

L. Hoformos Ny Ch BC Kolkatu lotter No. 131818/24/617/Angra/ 4 AC(2) ested 19 Jul 2363, a copy of which has also been enterses to your No cornect others, and SA 863 Entrs Payk Letter No. 138/8/119/81A datas 31 Jul 2003.

It has been brought out hid the lagra fork vide letter at reference that following individuals of their division have already passed from the daring the rear 1960 and 700 notifying the acceptary casualty was published vide their fit has 27/18 and 31/60 dated of Jul 1987 (copy enclosed) havever as a result of introduction of new line of projection for all laduration parameters the part 1988-60; the charaction of new line of projection as Acceptable and a new line of projection as Acceptable and a new line of his projection as Acceptable and a new line of his first the first and a new line of his first the first and a new line of his first the first and a new line of his first the first th

(a) ABS-226523 Hd Haw Booker All, Mare cor (P7)

(b) His. 225639 Me Salimmein Wan, Mandoor (re).

Row ollgible for appearing Trade Test for CMD(OG) to be conducted by Chalable for an instructed by Hy Chalable Kelketa vide their Hy Lotter at reference.

Trans Test for Mato(MTD) change during April 60 and accordingly they have completed requisite 3 years of service is mato(MTD) during April 91. Hence they are now eligible for projection to CAD(OU) subject to passing of Trade Test which is to be carried out by CHE(AD) dorjar. HENCE 2016 14 Seaher All. Mazdeor (Vt) has already passed the Trade Test of CAD(OU) confected during the year 1002 and necessary ensurity to this effect has been publicated vide OH 563 EF FIN He. 30/16/2002 at 30 Sep 2002(copy encoded).

for the start of above, MAS/225533 ha Escher All fulfills the oritoria for presention to CHD(OG) which is be done in accordance CAI Gwolath judgement and Speaking brief is need by your HQ yide letter No. 70222/OA 226/2380/legal/GL/A dated 63 Cat 2202. As regard MAS/236538 ha ballswiding Khan, who has already pussed the I/I for Matoluta) alongwith ha samer All during 1939. On 563 is being needs to take the matter with Chl(AF)Berjar for conducting necessary I/I for CMB(OG).

Mary 1213

Conta

L und-

denter All Resour (PP); who has already passed the Trade Took to Trade Took Town Passed the Trade Took Town The Trade Took Town The Trade Took Town Took of Chinese to The Tungtional Post of Chinese Decision Dec considered and twice up with the appropriate there is no per recruitment for the connects. on you may place find enclosed representation reculred from each

and the part will fire White the same sound The state of the state of

(V Digmar) As) in IX

badle to he marges, above

国产的公。

For Char Shill.our

con to the first were the control of the control of

Hort villian

Kolkava-i I

MoChief Maginoonieli- Kloso refor MoChief Maliath Lotter

Mochief Maginoonieli- Kloso refor MoChief Maliath Lotter

Mochief Maginoonieli- Kloso refor MoChief Maginotich

Michief Maginoonieli- Aloso refor MoChief Maginotich

Michief Maginoonieli- Aloso refor MoChief Maliathia in pagentich

Michief Magino Magino Maginot Maginot Maginotich

Michief Magino Magino Maginot M 1307 Sec.

Collins and an entitle for internetion and as contain action

The first and was to see and with

A. ON 662 Angra Parka. — Blone enouverthat resected Senduch.

A proposition of the proposition of the Contract of the Contract

They show a count some some and any out to know har of her some Applicate April 1812, require there for a new 18, totally the previous from the province of th to I proceed graphed the Trade Sout of California, nathroted August The Corner World South and the Trade South of California, and the California South of the California South of the California South of Cali

l value to their his graditation that transportable contaction ALL THE PARTY OF THE PROPERTY OF THE PROPERTY

Tele Mily: 6067

Annexure - L.

Garrison Engineer 583 Engineer Park C/O 99 APO

1304/B/150/EIA CWE Shillong SE Falls Shillong-11 7- 30-8-03

OA No. 226/2000 FILED BY MD. ASHAR ALI AMD OTHERS 4VS- UOI AND OTHERS

Reference this office letter No. 1304/B/119EIA dated 21 Jul 2003 and CWE Shillong letter No.1151/OA-226/2000/232/Ei dated 13 Aug 2003 and CWE (F) Borjar letter No. 1262/TT/289/EIA dated 19 Aug 2003 and S ignal No. 7010 dated 26 Aug 2003.

MES-225538 Md Salimuddin Khan, Mazdoor, in the meanwhile has qualified the Trade Test of CMD(OC) conducted by CWE(A/F) Borjar on 25 Jul 2003. The same has already been confirmed by CWE(A/F) Borjar vide their letters under reference to all concerned.

In view of the above, both the involved personnel of this office, are eligible for promotion to CMD(OG) and their promotion to CMD(OG) may please be confirmed accordingly.

Sd/- KL Bachani Lt Col Carrison Engineer.

Copy to :-

HQ Eastern Command Engineers Branch (EIC-2) Fort William Kolkata-21

CEQA/F) Shillong Zone

CE SE Shillong

CWE(A/F) Borjar

wrt. above for info and necessary action please.

Attested 203

48

3 JUL 206.

Pien My 19/04

IN THE CENTRAL AIMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI

Contempt Petition No. 60 OF 2003 IN O.A. No. 226 OF 2000

In the matter of :

Shri Md. Azhar Ali and others.

- Vs -

Union of India and others.

- And -

In the matter of:

Shri Md . Azhar Ali and others.

- Vs -

Shri V.D.-Khar, AO-II
Commander Works Engineer
Spread Hagle Falls
Shillong Zone,
Shillong -11.

REPLY SUBMITTED BY THE CONTEMNER NO. 3.

I, V.D. Khar, AO-II, Commander, Works Engineer, Spread Eagle Falls, Shillong Zone, Shillong-11, do hereby solemnly affirm and declare as under :-

That the deponent is working as Commander Works-Engineer, Shillong Zone, and as such he is fully conversant with the facts of the case.

Contd.

Mehor

2. That the deponent has gone through the contents of the aforesaid contempt petition and has understood the same.

-2-

- That the deponent has the highest regard for the authority of this Hon'ble Tribunal and respectfully submits that there is no violation much less than the wilful and intentional disebedience and violation to the direction and order passed on 2.4.2001 by this Hon'ble Tribunal in 0.A. No.226/2000.
- 4. The depenent respectfully submits that the petitioners Ne.1 (Md. Azhar Ali), Ne.4 (Shri Mahesh Chandra Das), No. 5 (Shri Hari Chandra Das) and No.6 (Shri Rameshwar Sharma) were appointed to grade of CMD(OG) by way of promotion vide letter Ne. 81620/2/MTD/903/EIC(2) dated 30.12.2003 as amended vide No. 81620/2/MTD/915/EIC(2) dated 22.1.04 and letter Ne. 81620/2/MTD/955/EIC(2) dated Feb. 2004 in compliance of the Judgement and Order dated 2.4.2001.
 - of other two petitioners(No.2 Md. Eschar Ali and No. 3 Md Salemuddin Khan) is under process of finalisation and will be materialised very seen only on completion of required formalities by the petitioners.

In view of submission made hereinabove, the dependent respectfully prays that the present contempt Proceeding is liable to be dismissed by discharging the motices issued to the Respondents.

DEPONENT

50

£3/

YERIFICATION

Verified that the contents of this Affidavit are true and correct to my knowledge based on the official records and belief. No material fact has been suppressed.

DEPONENT

Maker

AFFIDAVIT

I, V. D. khar, AO-II, Commander, Works Engineer, Spread Eagle Falls, Shillong Zone, Shillong-11 do hereby solemnly affirm and state as follows:

- 1. That I am the contemner and I am acquainted with the facts and circumstances of the case and I am competent to a swear this affidavit.
- 2. That the statements made in paras are true to my information and those made in paras are true to my knowledge and rests are my humble submittaion before this Hon ble Tribunal.

And I sign this affidavit this day 25th of MARCH 2004.

Depenent

Solemnly affirmed by the deponent

Sri V. Delaw who is identified

by Sri A. Deb Roy, Advocate before me

en this day of 2004 at Guwahati.

285 Advocate.